

आवश्यकताओं का अध्ययन विस्तारपूर्वक पूरा नहीं कर लिया जाता है, तब तक इस प्रश्न पर कोई निर्णय नहीं लिया जा सकता है।

(ख) तथा (ग) प्रश्न ही नहीं उठता।

[THE PRIME MINISTER AND MINISTER OF ATOMIC ENERGY (SHRIMATI INDIRA GANDHI) (a) No decision on this question can be taken until a detailed study of the results of the underground experiment is completed

(b) and (c) Do not arise]

Incident of burning houses of backward classes in Saharanpur District, U.P.

428 SHRI RABI RAY Will the Minister of HOME AFFAIRS be pleased to state

(a) whether Government attention has been drawn to the news report which appeared in the 'Times of India' of 3rd November, 1974 to the effect that high caste men have burnt the houses of backward classes at Sundarpur village of Saharanpur District in U.P.,

(b) if so, the details thereof, and

(c) what steps Government have taken in this regard ?

[THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F H MOHSIN) (a) Government have seen a news report published in the 'Times of India' dated 3rd November, 1974 regarding alleged burning of the houses of backward class people at Sundarpur village in Shahjahanpur District in Uttar Pradesh.

(b) and (c) Facts are being ascertained from the State Government

Nuclear Test in Rajasthan

429 SHRI N G GORAY Will the Minister of ATOMIC ENERGY be pleased to state .

(a) whether it is a fact that the recent underground nuclear test in Rajasthan did not have the International Atomic Energy Agency's safeguards, and

(b) if so, whether Government have received any protests from the members of

the International Atomic Energy Agency in this regard ?

THE PRIME MINISTER AND MINISTER OF ATOMIC ENERGY (SHRIMATI INDIRA GANDHI) (a)

The question of safeguards does not arise as the peaceful nuclear experiment conducted by India was an entirely Indian effort

(b) There have been no formal protests from the members of the International Atomic Energy Agency although some countries reacted unfavourably

प्राचीन अंतरिक्ष प्रौद्योगिकी का अध्ययन

430 श्री नागेश्वर प्रसाद शाही

श्री कल्प नाथ

श्री गुणानन्द ठाकुर

श्री जागदीश जोशी

क्या अंतरिक्ष मंत्री यह बताने की कृपा करेंगे कि क्या प्राचीन भारत में अंतरिक्ष प्रौद्योगिकी के अध्ययन के लिए कोई विभाग स्थापित किया गया है ?

†[Study of ancient space technology

430 SHRI NAGESHWAR PRASAD SHAHI

SHRI KALP NATH

SHRI GUNANAND THAKUR .

SHRI JAGDISH JOSHI

Will the Minister of SPACE be pleased to state whether any cell has been set up for the study of space technology of ancient India?]

प्रधान मंत्री तथा अंतरिक्ष मंत्री (श्रीमती इन्दिरा गांधी) जी नहीं।

[THE PRIME MINISTER AND MINISTER OF SPACE (SHRIMATI INDIRA GANDHI) No, Sir

Working of Chaibasa Telephone Exchange

431 SHRI DHARAM CHAND JAIN Will the Minister of COMMUNICATIONS be pleased to state

(a) whether it is a fact that the Chaibasa Telephone Exchange in Bihar has been

working unsatisfactorily since its inception, and

(b) if so, what are the reasons therefor?

THE MINISTER OF COMMUNICATIONS (SHRI S D SHARMA) (a) No

(b) The Local services of the Chaibasi Max II is satisfactory, however, the trunk services are not satisfactory. Action is being initiated to improve trunk service

†Grant of Recognition to Unions

157 SHRI BHOLA PRASAD Will the PRIME MINISTER be pleased to state

(a) the basis for granting *ad hoc* recognition and informal recognition to Unions and

(b) how long one Union will continue to enjoy *ad hoc* recognition for purposes of representation in JCM ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA) (a) A statement explaining the position in respect of Associations/Unions of Central Government employees is attached

(b) An Association/Union will continue to enjoy recognition for representation in JCM as long as it continues to fulfil the conditions laid down for the purpose as explained in para 2 of the attached statement

Statement

DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS

Note on the position regarding the grant of (i) *De facto* or informal recognition for

purposes other than the Scheme for JCM and to the Unions/Associations of Central Government employees and (ii) *ad hoc* recognition for the purpose of the JCM Scheme

1 *De facto/informal recognition for purposes other than the Scheme for JCM*

(a) *Non industrial*—There are at present no formal rules regulating the grant of recognition to service associations of Central Government employees as the Central Civil Services (Recognition of Service Associations) Rules, 1959, are at present being treated as inoperative consequent on Rule 4 B of the CCS (Conduct) Rules, 1955, with reference to which, *inter alia* the Recognition Rules had been framed having been struck down by the Supreme Court. Pending the framing of fresh recognition rules Government are following the policy that the Ministries/Departments may grant *de facto* or informal recognition to the service associations of their employees, if they fulfil the major features of the Central Civil Services (Recognition of Service Associations) Rules 1959. The service associations should also have a minimum membership strength of 15 per cent of each of the categories of staff which they purport to represent.

(b) *Industrial*—In the case of unions of industrial employees of Government, recognition has to be considered in terms of the Code of Discipline where the Code has been adopted in a particular organisation. Whether the Code has not been adopted, the present position is that, in the absence of formal rules of recognition the Ministries/Departments may deal with their unions without insisting on formal recognition, if they fulfil these major features of the 1959 recognition Rules which are applicable to them. A trade union should also have a minimum membership of 15 per cent of each of the categories of staff which it purports to represent.

†Transferred from the 15th November, 1974